



**J&K HIGH COURT LEGAL SERVICES COMMITTEE  
JAMMU**

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**Subject :- Appointment of Retainer Lawyers.**

**ORDER**

In reference to J&KLSA letter No. SLSA/LS/2010/10-A/II/2738-41 dated 29.8.2016, the following lawyers are appointed as Retainer Lawyers for the J&K High Court Legal Services Committee Jammu and Srinagar wings of the High Court on the terms and conditions prescribed under the Jammu and Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.

**High Court wing Jammu :-**

S.No.	Name of Retainer Lawyer
1.	S. Mandeep Singh
2.	Ajay Sharma
3.	Parvesh Salaria
4.	Mohd. Shafiq Choudhary
5.	Harsh Kumar

**High Court wing Srinagar :-**

S.No.	Name of Retainer Lawyer
1.	Ms. Saima Zargar
2.	Ms. Nida Nazir
3.	Ms. Asma Rashid
4.	Ms. Ulfat Yousuf
5.	Ms. Rehana Hassan

The appointment of the Retainer Lawyers will be subject to the terms and conditions as shown in the Annexure to this Order :-

**1. The Appointment shall be :-**


- (i) for a period of one year **w.e.f. 1<sup>st</sup> September, 2016** which may be reviewed with the approval of the Hon'ble Executive Chairman;



- (ii) subject to availability of funds/grants with the State Legal Services Authority; and  
(iii) subject to satisfactory performance of the duties and functions as a Retainer Lawyer.

**2. The Retainer Lawyer will:-**

- (i) discharge the functions as such, in accordance with the provisions of the Jammu & Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 and such other functions as may be assigned to him by the Authority or the Committee, as the case may be; and  
(ii) be entitled to honorarium as per sub-regulation (9) of Regulation 8 of the Jammu & Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.

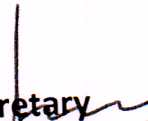
  
(Ajay Kumar Gupta)  
Member Secretary  
J&K High Court Legal  
Services Committee

No:-HCLSC/ 96 /2016

Dt:-31.08.2016

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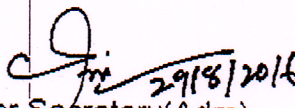
1. Member Secretary, J&K State Legal Services Authority Srinagar for information.
2. Secretary to Hon'ble Executive Chairman J&K SLSA for kind information of His Lordship
3. Secretary to Hon'ble Chairman J&K HCLSC for kind information of His Lordship.
4. President, Bar Association, Jammu and Srinagar wings of High Court of J&K for information.
- ✓ 5. Incharge NIC, High Court of J&K Jammu and Srinagar wings for information with the request to upload on the High Court website.
6. Mr./Ms. \_\_\_\_\_ for information and compliance.
7. Incharge Front office Jammu and Srinagar wings of High Court of J&K, for information.

  
Secretary  
J&K High Court Legal  
Services Committee



ANNEXURETERMS AND CONDITIONS OF APPOINTMENT OF RETAINER LAWYERS.

1. The appointment shall be:-
  - i) For a period of one year w.e.f 1<sup>st</sup>. Sept.2016 which may be reviewed with the approval of Hon'ble Executive Chairman;
  - ii) Subject to availability of funds/ grants with the State Legal Services Authority.;
  - iii) Subject to satisfactory performance of the duties and functions as a Retainer Lawyer.
  - iv) Concerned Chairman DLSA/TLSC shall designate one Retainer Lawyer as remand advocate in each of the magisterial courts within their jurisdiction, who would represent the unrepresented accused produced in custody, oppose remand, move bail applications, miscellaneous applications etc.
2. The Retainer Lawyer will;-
  - i) Discharge the functions as such in accordance with the provisions of the Jammu & Kashmir State Legal Services Authority (Free and Competent Legal Services ) Regulations, 2010 and such other functions as may be assigned to him by the Authority or the Committee, as the case may be; and
  - ii) be entitled to honorarium as per sub-regulation (9) of Regulation 8 of the Jammu and Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.

  
29/8/2016  
Under Secretary(Adm)  
State Legal Services Authority